

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-160/ND/2024

IN THE MATTER OF:
M/s Canara Bank

...PETITIONER

Vs.

M/s. IPP India Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Abhishek Naik and Adv.
Gulafsha Kureshi.

For the Respondent/Corporate Debtor :Adv. Swapnil Gupta and Adv.
Abhinav Mishra

ORDER

This is a petition under Section 7 of IBC 2016. Ld. Counsel for the Petitioner is present and submitted that the present petition is against the Corporate Guarantor and petition against the Principal Borrower is pending before Court III. In view of provisions contained in Section 60(2) read with circular issued in this regard, Registry may take suitable steps for placing both cases before the same Bench. Ld. Counsel for the Corporate Debtor is present and sought time to file reply. Time prayed for is granted. List the matter on **05.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)